

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 10
(IB)-457(PB)/2021

IN THE MATTER OF:

State Bank of India

.... Petitioner/Applicant

Vs.

Mr. Charanbir Singh Sethi

.... Respondent

Order u/S. 95(1) of the Insolvency & Bankruptcy Code, 2016

Order delivered on 10.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Financial : Adv. PBA Srinivasan, Adv. V Aravind, Adv. Srishti
Creditor Bansal, Adv. Sumit Swami

For the Respondent / : Adv. Akanksha Vasudeva

Personal Guarantor

For the RP : Adv. Nibruti Samal, Adv. Sohaib Khan along with
Mr. Deepak Maini, RP

ORDER

IA-2452/2022 & IA-1107/2024

Mr. Deepak Maini, RP is present physically along with the Ld. Counsel
Mr. Nibruti Samal. He wants to present the matter.

However, Respondent appears through Ld. Counsel, Ms. Akanksha
Vasudeva and seeks some time to reply to the report and to upload it on the
DMS as well as to file the hard copies.

At the request, list the matter **on 01.05.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)